

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11205/2023

(Arising out of impugned final judgment and order dated 17-02-2020 in A482 No. 6406/2020 passed by the High Court Of Judicature At Allahabad)

RAJEEV CHATURVEDI

Petitioner(s)

VERSUS

STATE OF UP & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.164747/2023-EXEMPTION FROM FILING O.T.)

Date : 19-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Arijeet Prasad, Sr. Adv.
Mr. Ramjee Pandey, AOR
Mr. Yogendra Singh, Adv.
Mr. Ashish Sharma, Adv.
Mr. Anil Devlal, Adv.
Mr. Shashi Kumar, Adv.

For Respondent(s) Mr. Ghanshyam Singh., Adv.
Mr. Priyanshu Raj., Adv.
Mr. Sanjeev Sharma., Adv.
Mr. D.d.sharma., Adv.
Ms. Arunima Shrivastava, Adv.
Mr. Arup Banerjee, AOR

UPON hearing the counsel the Court made the following
O R D E R

Time is sought on behalf of the respondent(s).

List on 07.03.2024.

In the meanwhile, the interim order dated 01.09.2023 passed by this Court to continue.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)